

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 11/MP/2017
Alongwith I.A. No.73/2017**

Subject : Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in inter-State transmission and related matters) Regulations, 2009 and the detailed procedure for grant of LTA, seeking relinquishment of Long Term Access of 386 MW in Western Region out of the total quantum of 816 MW as per the BPTA dated 31.3.2010.

And

Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in inter-State transmission and related matters) Regulations, 2009 and the detailed procedure for grant of LTA, seeking deferment of operationalization of Long Term Access of 430 MW in Northern Region as per the BPTA dated 31.3.2010.

Date of hearing : 6.9.2018

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member

Petitioner : GMR Chhattisgarh Energy Limited

Respondents : Power Grid Corporation of India Limited and Others

Parties present : Shri Matrugupta Mishra, Advocate, GMR Chhattisgarh
Shri Ambuj Dixit, Advocate, GMR Chhattisgarh
Ms. Suparna Srivastava, Advocate, PGCIL
Shri Tushar Mathur, Advocate, PGCIL
Ms. Jyoti Prasad, PGCIL

Record of Proceedings

Learned counsel for PGCIL sought permission to file reply to the petition during the course of day. Learned counsel for the Petitioner had no objection in this regard and requested for four weeks time to file its rejoinder. Request was allowed by the Commission.

2. Learned counsel for the Petitioner requested the Commission for continuation of the interim relief granted vide ROP dated 21.12.2017 till the next date of hearing.

3. The Commission directed PGCIL not to take any coercive measure till the next date of hearing and accordingly, disposed of the IA No.73/2017.

4. The Commission directed the Petitioner to file its rejoinder by 4.10.2018. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

5. The petition shall be listed for hearing in due course for which separate notice shall be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**